

OFFICE OF DISTRICT & SESSIONS JUDGE (HQs) - DELHI

CIRCULAR

16299-440
No. _____/Misc./Comp./2020

Dated 10 SEP 2020

Sub: Restriction on use of Chinese Application in Delhi District Courts

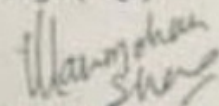
It has been noticed that some of the officials are forwarding scanned copies of Circulars/Bail Orders/Daily Orders etc. which have been scanned with the help of Chinese Scanning Application like Cam Scanner, which is violation of directions issued by the Govt. of India.

It has been also been noticed that some circulars and orders have already been uploaded on official website apparently scanned with the help of some of the banned Chinese Applications.

Keeping in view the above and to comply with the directions of Govt. of India, all officials of Delhi District Courts are directed to stop use of all banned Chinese Applications in official work immediately. The officials dealing with Website of Delhi District Court (s) are also directed to find out all such uploaded documents apparently provide impression that same are scanned/copied with the help of banned Chinese Applications and either re-upload afresh or in cropped manner.

Needless to say, non compliance of the directions shall be viewed seriously and would invite disciplinary action against the erring official.

This issues with prior approval of learned District & Sessions Judge (HQs).



(Man Mohan Sharma)
District Judge (Commercial)
Officer In-charge (Computers)
Tis Hazari Courts, Delhi